

(9)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH
NEW DELHI.

Q.A.No. 356/96

New Delhi: this the 2nd day of December, 1996.

HON'BLE MR. S.R.ADIGE MEMBER (A).

HON'BLE DR A. VEDAVALLI MEMBER (J)

Mansa Ram,
Asstt. Sub Inspector (Mounted),
Delhi Police Force,
835/L, Old Police Lines,
Rajpur Road,
Delhi

.....Applicant.

(By Advocate: Shri C.P.Saxena).

Versus

1. The Commissioner of Police (Delhi),
Police Headquarters, IP Estate,
MSO Building,
New Delhi - 110 002.

2. The Deputy Commissioner of Police,
HQ(I) Delhi IP Estate,
MSO Building,
New Delhi - 110 002.

3. Shri Sardara Singh Meena,
Sub Inspector,
Border Security Force,
RFF Academy,
Tekanpur Horse Line,
Gwalior (M.P.)Respondents.

(By Advocate: Shri Raj Singh).

JUDGMENT

HON'BLE MR.S.R.ADIGE MEMBER (A).

Hear'd.

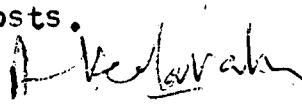
2. Applicant's grievance is in regard to his
non-promotion as SI of police in the Mounted Cadre

for Delhi Police Force.

3. As by the Tribunal's order dated 9.5.96 in OA No.92/96 Shri Nand Ram Vs. LG & Ors, where in the applicant features as Respondent No.4, the applicant's adhoc promotion as ASI of Police has been set aside, and no materials have been furnished before us to show that the said judgment has not become final, the applicant does not fulfil the requisite qualification for promotion to the rank of SI. That being so, his prayer for promotion as S.I and his challenge to the deputation of Shri S.S.Meena as S. I of Police fails.

4. In this connection, during hearing the applicant's counsel has also complained about the lack of promotion opportunities in the Mounted Cadre of Delhi Police Force and has contended that persons from outside the Mounted Cadre, are being brought on deputation to fill up promotional vacancies, as a result of which the persons within Mounted Cadre are not given the opportunity to secure the eligibility conditions required for promotion. We are informed that the applicant has filed another OA in which he has inter alia prayed for cadre review. We hold that this grievance of general lack of promotional opportunities can appropriately be dealt with while adjudicating that OA.

5. Under the circumstance, this OA is dismissed.
No costs.


(DR. A. VEDAVALLI)
MEMBER (J)


(S.R. ADIGE)
MEMBER (A).

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